

**Central Administrative Tribunal
Principal Bench**

**RA No.277/2015
OA No.3299/2014**

New Delhi, this the 2nd day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Aashish Gupta
Age 28 years
S/o Sh. Durga Prasad,
R/o G-8/7, Second Floor,
Malviya Nagar,
New Delhi 110 017.
Presently posted as Inspector,
Central Excise, Chandigarh. Applicant.

(By Advocate : Shri R. N. Singh)

Versus

1. Central Board of Excise & Customs
Ministry of Finance, Department of Revenue,
North Block,
New Delhi 110 001.
(through its Chairman)
2. The Chief Commissioner of Central Excise,
C. R. Building, IP Estate, ITO,
New Delhi 110 002.
3. The Chief Commissioner of Central Excise
C.R. Building, Plot No.19,
Sector-17C,
Chandigarh 160017. ... Respondents.

(By Advocates : Shri Hanu Bhaskr for respondent Nos.1 to 3.
Shri S. M. Arif for respondent No.4.)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

By virtue of this RA, the applicant seeks review of the order dated 24.08.2015 passed in OA No.3299/2014.

2. The grounds raised in the review are stated in para 1, 2 & 3 of the review application.

3. We have perused the grounds. According to Mr. R. N. Singh, learned counsel for the applicant, the findings recorded by this Tribunal are not correct, and it was not open for this Tribunal to have recorded these findings. In other words, the order under review is being assailed on account of wrong findings said to be recorded by this Tribunal. In respect of the challenge to the judgment on merits, the remedy of the review applicant is by way of appeal or writ petition. There is no valid ground to interfere in exercise of review jurisdiction under Order XLVII Rule 1 of the Code of Civil Procedure, read with Section 17 of Administrative Tribunals Act, 1985.

4. This RA is without any merit, dismissed as such.

(Shekhar Agarwal)
Member (A)

(Permod Kohli)
Chairman

/pj/